

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 10 OF 2012 &
I.A. Nos. 15 & 16 of 2012

Dated: 11th January, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

MPPL Renewable Energy (P) Ltd. ... Appellant(s)

Versus

Mangalore Electricity Supply Company & Ors. ...Respondent(s)

Counsel for the Appellant(s): Ms. Radhika Kolluru
Counsel for the Respondent(s): Mr. Venkat Subramaniam &
Mr. Raghavendra S. Srivatsa

ORDER

Admit. Issue notice. Mr. Venkat Subramaniam, the learned counsel takes notice on behalf of Respondent No.1. Issue notice to the other Respondents returnable on 07.02.2012. Dasti service is permitted.

Post the matter on **07.02.2012** along with Appeal Nos. 141 & 142 of 2011.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS